

DIVISION BENCH  
COURT - I

**P-106**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/45(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	<b>TATA CAPITAL FINANCIAL SERVICES LIMITED VS HARISH KUMAR AGARWAL</b>
UNDER SECTION	<b>SECTION 95(1)</b>

**Appearance VC and Physical (Hybrid) Mode**

Mr. Avishek Guha, Adv. ] For Tata Capital  
Ms. Arunika Dutta, Adv.  
Mr. Kaustov De Sarkar, Adv.

Mr. Arkodeb Sinha, Adv. ] For Personal Guarantor  
Mr. Mainak Biswas, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for the Financial Creditor seeks three days' time to file hard copy of Statement of Accounts with the Registry in terms of order dated 05<sup>th</sup> March, 2024. Let the same be done.
3. Post this matter thereafter on **14.05.2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**